

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

In

O.A.No.165 and 277 of 2017 (SZ) &  
I.A.20/2020 in O.A.No.165 of 2017

IN THE MATTER OF:

O.A.No.165 and 277 of 2017 (SZ)

Meenava Thanthai K.R. Selvaraj Kumar .. Applicant

Vs.

Union of India & others ... Respondent(s)

I.A.20/2020 in O.A.No.165 of 2017

R. Lalitha .... Applicant

Vs.

Meenava Thanthai K.R. Selvaraj Kumar & ors .... Respondents

Status Report

  
3/11/20  
(Dr.R.Sridhar)  
Scientist 'D'

Ministry of Environment Forest and Climate Change

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

In

**O.A.No.165 and 277 of 2017 (SZ) &  
I.A.20/2020 in O.A.No.165 of 2017**

**Status Report**

Hon'ble NGT (SZ) vide order dated 21.08.2020 in Application No. 165 and 277 of 2017 (SZ) & I.A.20/2020 in O.A.No.165 of 2017 constituted a Joint Committee comprising of (1) Senior Officer of the Regional Office of MoEF & CC, Chennai (2) Senior Officer of State Coastal Zone Management Authority, Tamil Nadu and (3) Senior Officer from National Highways Department, Chennai to inspect the area and find out as to whether there is any violation or damage caused on account of any violation said to have been committed by the project proponent in carrying out the operation of laying down the pipeline in CRZ zone and if there is violation, action taken including assessment of environmental compensation may be imposed. They are also directed to assess as to whether all precautionary measures have been taken to avoid future accident of oil spillage etc., and whether the pipeline provided are sufficient to meet the requirements and if there is any deviation of the conditions imposed, suggest remedial measures to rectify the same and submit the report.

Accordingly the Joint Committee Members along with the Project Authorities has performed the site inspection on 31.10.2020. During the visit it is noted that the newly laid pipe line is in operation and the old one is not dismantle, however it was decommissioned. The thickness of the newly laid pipeline is also measured and found that it is superior to the prescribed thickness (> 12 mm)

The photos taken during the site visit is at Annexure-I

After the inspection the Joint Committee members, concluded that there is no primary evidence against the Project Authority for substantiating any violation or damage caused on account of any violation during the laying down of pipe line through CRZ Area. Hence the Joint committee members requested the Project Authority to submit requisite documents for the preparation of detailed Report.

**In view of this it is prayed before the Honorable Tribunal to give 4 weeks time for submitting the final Report.**

  
(Dr.R.Sridhar)  
Scientist 'D'

Ministry of Environment, Forest and Climate Change

